

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

23.07.2008

OA No. 165/2005

Mr. Narendra Kumar Sharma, Counsel for applicant.

Mr. Hawa Singh, Proxy counsel for

Mr. V.S. Gurjar, Counsel for respondents nos. 1 to 3.

Mr. P.N. Jatti, Proxy counsel for

Mr. C.B. Sharma, Counsel for respondents nos. 4 & 5.

Heard learned counsel for the parties.

Learned counsel for the applicant submits that he has taken some new grounds in the rejoinder but as the same does not form part of the main OA, he, therefore, wants to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action.

In view of what has been stated above, the applicant is permitted to withdraw this OA with liberty reserved to file fresh OA for the same cause of action. It is, however, made clear that the time which was spent by the applicant in pursuing the remedy in this OA shall constitute sufficient ground for condoning the delay.

With these observations, the OA is disposed of with no order as to costs.

R.R. Bhandari
(R.R. BHANDARI)
MEMBER (A)

M.L. Chauhan
(M.L. CHAUHAN)
MEMBER (J)

AHQ